



**The Himachal Pradesh Legislative Assembly Members (Removal of
Disqualifications) (Amendment) Act, 1979**

Act 8 of 1979

Keyword(s):

**Agricultural Development, Corporation, Ex-Servicemen, Ex-Servicemen
Organisation, Margin Money, Marketing, Processing, Small Scale-Industry**

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**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY MEMBERS
(REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 1979**

ARRANGEMENT OF SECTIONS

Sections :

1. Short title and commencement.
2. Amendment of Section 3.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY MEMBERS
(REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 1979**

(ACT NO. 8 OF 1979)¹

(Received the assent of the Governor, Himachal Pradesh on the 9th May, 1979, and was published in R.H.P. Extra., dated the 10th May, 1979 at page 1722)

An Act to amend the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971 (Act No. 7 of 1971).

It is hereby enacted by the Legislative Assembly of the Himachal Pradesh in the Thirtieth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) (Amendment) Act, 1979.

(2) It shall come into force at once.

2. Amendment of section 3.—In the existing section 3 of the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971 (7 of 1971),—

(i) the sign “.” occurring at the end of clause (r) shall be substituted by the sign “;”;

(ii) after clause (r) so amended, the following clause(s) shall be added, namely:—

“(s) notwithstanding anything contained in clauses (l) and (m) of this section, the office of member of the Commission for Scheduled Castes and Scheduled Tribes appointed by the Government of India.”

1. For Statement of Objects and Reasons, see R.H.P. Extra. dt. 21-4-1979 p, 1542.

(2) These rules shall come into force with effect from the 31st December, 1980, but no arrear on claims already settled would be admissible.

2. Amendment to Rule 3.—In sub-rule (2) and also in Note 5 under the same rule the words “at the rate of rupee one and paise forty per kilometer in respect of journeys performed in the specified hill tracts (special and ordinary) and at the rate of rupee one and paise ten per kilometer in areas other than the above” shall be replaced by the words “at the rate of rupee one and paise sixty-five per kilometer in respect of journeys performed in the specified hill tracts (special and ordinary) and at the rate of rupee one and paise thirty per kilometer in areas other than the above”.

[R.H.P., dated 15-3-1981, page 1192-1192]

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY MEMBERS
(REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 1981

(ACT No. 7 OF 1981)¹

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.
2. Amendment of section 3.

(Received the assent of the Governor, Himachal Pradesh, on the 2nd May, 1981 and was published in R.H.P. Extra., dated the 6th May, 1981, at page 339).

An Act further to amend the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971 (Act No. 7 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-second Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) (Amendment) Act, 1981.

(2) It shall come into force at once.

2. Amendment of section 3.—In the existing clause (s) of section 3 of the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971, after the words “the office of” but before the word “member”, the words “the Chairman, Vice-Chairman or” shall be inserted.

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY MEMBERS
(REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 1981

(ACT No. 15 of 1981)²

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.
2. Amendment of section 2.
3. Repeal and savings.

(Received the assent of the Governor, Himachal Pradesh, on the 7th November, 1981, and was published in R.H.P. Extra, Dated 10-11-1981, at page 1001).

1. For statement of Objects and Reasons see R.H.P. Extra., dated 26-3-1981, p. 158.
2. For statement of Objects and Reasons see R.H.P. Extra dated 26-9-81, p. 856.

An Act further to amend the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act 1971 (Act No. 7 of 1971).

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-second year of the Republic of India as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) (Amendment) Act, 1981.

(2) It shall be deemed to have come into force with effect from the 18th day of May, 1971.

2. **Amendment of section 2.**—In the existing clause (a) of section 2 of the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971, the words “enabling him to recoup any expenditure incurred by him in” occurring after the words “for the purpose of” and before the words “performing the functions” shall be omitted.

3. **Repeal and savings.**—(1) The Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) (Amendment) Ordinance, 1981 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act, as if this Act had come into force on the 18th day of May, 1971.

**THE HIMACHAL PRADESH LEGISLATORS (MODIFICATION OF
ALLOWANCES AND OTHER AMENITIES) ACT, 1981**

(Act No. 8 of 1981)¹

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.
2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
4. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.

(Received the assent of the Governor, Himachal Pradesh, on the 2nd May, 1981 and was published in R.H.P. Extra., dated the 6th May, 1981, at page 341)

An Act to amend the laws relating to the facility of free transit by railway or air being availed of by the Ministers, the Speaker, the Deputy Speaker and other members of the State Legislature.

1. For statement of Objects and Reasons see R.H.P. Extra, dated 26-3-1981 p. 156

(2) These rules shall come into force with effect from the 31st December, 1980, but no arrear on claims already settled would be admissible.

2. Amendment to Rule 3.—In sub-rule (2) and also in Note 5 under the same rule the words “at the rate of rupee one and paise forty per kilometer in respect of journeys performed in the specified hill tracts (special and ordinary) and at the rate of rupee one and paise ten per kilometer in areas other than the above” shall be replaced by the words “at the rate of rupee one and paise sixty-five per kilometer in respect of journeys performed in the specified hill tracts (special and ordinary) and at the rate of rupee one and paise thirty per kilometer in areas other than the above”.

[R.H.P., dated 15-3-1981, page 1192-1192]

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY MEMBERS
(REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 1981

(ACT No. 7 OF 1981)¹

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.
2. Amendment of section 3.

(Received the assent of the Governor, Himachal Pradesh, on the 2nd May, 1981 and was published in R.H.P. Extra., dated the 6th May, 1981, at page 339).

An Act further to amend the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971 (Act No. 7 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-second Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) (Amendment) Act, 1981.

(2) It shall come into force at once.

2. Amendment of section 3.—In the existing clause (s) of section 3 of the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971, after the words “the office of” but before the word “member”, the words “the Chairman, Vice-Chairman or” shall be inserted.

THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY MEMBERS
(REMOVAL OF DISQUALIFICATIONS) (AMENDMENT) ACT, 1981

(ACT No. 15 of 1981)²

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.
2. Amendment of section 2.
3. Repeal and savings.

(Received the assent of the Governor, Himachal Pradesh, on the 7th November, 1981, and was published in R.H.P. Extra, Dated 10-11-1981, at page 1001).

1. For statement of Objects and Reasons see R.H.P. Extra., dated 26-3-1981, p. 158.
2. For statement of Objects and Reasons see R.H.P. Extra dated 26-9-81, p. 856.

An Act further to amend the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act 1971 (Act No. 7 of 1971).

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-second year of the Republic of India as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) (Amendment) Act, 1981.

(2) It shall be deemed to have come into force with effect from the 18th day of May, 1971.

2. **Amendment of section 2.**—In the existing clause (a) of section 2 of the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971, the words “enabling him to recoup any expenditure incurred by him in” occurring after the words “for the purpose of” and before the words “performing the functions” shall be omitted.

3. **Repeal and savings.**—(1) The Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) (Amendment) Ordinance, 1981 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act, as if this Act had come into force on the 18th day of May, 1971.

THE HIMACHAL PRADESH LEGISLATORS (MODIFICATION OF
ALLOWANCES AND OTHER AMENITIES) ACT, 1981

(Act No. 8 of 1981)¹

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.
2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.
4. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.

(Received the assent of the Governor, Himachal Pradesh, on the 2nd May, 1981 and was published in R.H.P. Extra., dated the 6th May, 1981, at page 341)

An Act to amend the laws relating to the facility of free transit by railway or air being availed of by the Ministers, the Speaker, the Deputy Speaker and other members of the State Legislature.

1. For statement of Objects and Reasons see R.H.P. Extra, dated 26-3-1981 p. 156

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY MEMBERS
(REMOVAL OF DISQUALIFICATIONS) AMENDMENT
ACT, 1996**

ARRANGEMENT OF SECTIONS

Sections :

1. Short title and commencement.
2. Amendment of section 3.
3. Repeal of Ordinance No.1 of 1996.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY MEMBERS
(REMOVAL OF DISQUALIFICATIONS) AMENDMENT
ACT, 1996**

(Act No.13 of 1996)¹

(Authoritative English Text of the Himachal Pradesh Vidhan Sabha Sadesya (Nirhertain Hatana) Saushodhan Adhinyam, 1996).

(Received the assent of the Governor on the 21st November, 1996 and was published in Hindi and English in R.H.P. Extra., dated 26th November, 1996 at pages 5259 and 5260)

AN ACT further to amend the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971 (Act No. 7 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-seventh Year of the Republic of India as follows :-

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Amendment Act, 1996.

(2) It shall and shall be deemed to have come into force on the 1st day of August, 1996.

¹ Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 11.3.1996, p.990 and 992.

2. Amendment of section 3.—In section 3 of the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971 (7 of 1971),—

- (i) after clause (j), the following clause(j-a) shall be added, namely:-
- (j-a) the office of the Chairman or Vice-Chairman of any statutory or non-statutory body, where the power to make the appointment or power to remove the person from the office is vested in the State Government; and
- (ii) in clause (m), the words and sign "chairman or vice-chairman", shall be deleted.

3. Repeal of Ordinance No. 1 of 1996.—(1) The Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Amendment Ordinance, 1996 (1 of 1996) is hereby repealed.

(2) Notwithstanding the repeal of the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Amendment Ordinance, 1996 (1 of 1996) anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY
(ALLOWANCES AND PENSION OF MEMBERS) AMENDMENT
ACT, 1996**

ARRANGMENT OF SECTIONS

Sections :

- 1. Short title.
- 2. Amendment of section 4-B.
- 3. Amendment of section 5.
- 4. Amendment of section 6.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY
(ALLOWANCES AND PENSION OF MEMBERS)
AMENDMENT ACT, 1996
(Act No. 10 of 1996)¹**

(Authoritative English Text of the Himachal Pradesh Vidhan Sabha
(Sadasyan Ke Bhate Aur Pension) Sanshodhan Adhiniyam, 1996).

¹ Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P. Extra., dated 11.3.1996, p.996 and 998.

under clause (b) of sub-section (1) of section 28 of Himachal Pradesh Land Revenue Act, 1954 (Act No. 6 of 1954), the Governor, Himachal Pradesh is pleased to confer upon Assistant Commissioner, Municipal Corporation Shimla, the powers of Collector, under Chapter VI of the said Act, except power under section 75(A), for the purpose of recovery of Corporation dues, to be exercised by him within the local limits of Shimla Municipal Corporation Shimla with immediate effect.

(R.H.P. dated 7.6.1997, p. 963).

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY
MEMBERS (REMOVAL OF DISQUALIFICATIONS) AMENDMENT
ACT, 1997**

ARRANGEMENT OF SECTIONS

Sections:

1. Short title.
2. Retrospective effect to amendments in section 3.

**THE HIMACHAL PRADESH LEGISLATIVE ASSEMBLY
MEMBERS (REMOVAL OF DISQUALIFICATIONS) AMENDMENT
ACT, 1997**

(ACT NO. 15 OF 1997)¹.

(Received the assent of the Governor on 7th May, 1997, and was published in Hindi and English in R.H.P. Extra., dated 9.5.1997, p.1707&1708).

An Act further to amend the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971 (Act No. 7 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-eighth Year of the Republic of India, as follows :-

1. Short title.- This Act may be called the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Amendment Act, 1997.

2. Retrospective effect to amendments in section 3.- Insertion of clause (j-a) and amendment of clause (m) made in section 3 of the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Act, 1971(7 of 1971) vide the Himachal Pradesh Legislative Assembly Members (Removal of Disqualifications) Amendment Act, 1996 (13 of 1996), shall be and

1. Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R.H.P.Extra., dated 10.4.1997 pages 1266 and 1268.